







# Narayana Health SRCC Children's Hospital, Mumbai, Marks a Milestone by Successfully Treating a Life-Threatening Case of Falciparum Malaria with Multi-Organ Dysfunction

Mumbai, Dinesh Singh :

Narayana Health SRCC Children's Hospital, Mumbai, reaffirms its commitment to fighting this life-threatening disease by successfully treating a highly complicated case of severe falciparum malaria with multi-organ dysfunction syndrome (MODS) in a 14-year-old girl patient. The case, managed with exceptional expertise and multidisciplinary coordination, highlights the hospital's leadership in handling complex paediatric critical care scenarios. 14-year-old girl patient, resident of Nigeria, was transferred to Narayana Health SRCC Children's Hospital in a severely critical condition, having endured high-grade fever for seven days, abdominal pain, recurrent vomiting, diminishing urine output, and altered sensorium. On arrival, she was in shock, experiencing severe respiratory distress, profuse bleeding from the mouth and nose, and dangerously low oxygen saturation. Initial testing confirmed falciparum malaria with an extremely high parasitic index. Immediate fluid resuscitation was initiated, followed by inotropes and mechanical ventilation for almost 2 weeks. Despite intensive support, Aesha was in respiratory failure and required high ventilator settings and prone positioning to address refractory low oxygen. A CT scan revealed severe ARDS with bleeding in the lungs, likely due to severe thrombocytopenia. She exhibited signs of rhabdomyolysis and acute kidney injury, progressing to complete anuria. CRRT (Continuous Renal Replacement Therapy) was started within six hours of admission, and fluid strategies were carefully balanced to prevent further renal



compromise. As the illness progressed, Aesha faced refractory anemia, liver dysfunction, ongoing bleeding, and profound shock. Extremely elevated inflammatory markers, including ferritin >1,00,000, pointed towards secondary HLH (Hemophagocytic Lymphohistiocytosis), likely triggered by the malaria infection. In response, the clinical team initiated plasmapheresis, followed by dexamethasone therapy and CYTOSORB haemadsorption integrated into the CRRT circuit. She required multiple transfusions, but by Day 10, her blood parameters began to stabilize. Her bleeding stopped, inflammatory markers reduced, and kidney function improved, allowing CRRT to be discontinued. She was gradually weaned off respiratory and hemodynamic support and discharged after a full recovery. Antimalarial therapy included intravenous Artesunate and Clindamycin for seven days, followed by a single dose of

Primaquine. Neurologically, Aesha had experienced seizures and cerebral edema at presentation. However, with timely anticonvulsants and supportive care, she made a full neurological recovery without any lasting deficits. Dr. Soonu Udani, Medical Director & Head of Critical Care and Emergency Services at Narayana Health SRCC Children's Hospital, commented, "This case underscores the unpredictable severity of falciparum malaria in children. It is a disease that can affect every organ system, and timely, aggressive, and collaborative critical care is crucial. Aesha's recovery is a remarkable example of what can be achieved with coordinated, evidence-based care." Dr.

Zubin Pereira, Facility Director at Narayana Health SRCC Children's Hospital, added, "On the occasion of World Malaria Day, we are proud to share this story of survival and resilience. It reflects our hospital's mission to provide world-class, life-saving care to the most vulnerable patients. This outcome is a testament to our team's skill, compassion, and dedication."

## Courseplay Partners with Easygenerator to Transform Corporate Learning and Accelerate Workforce Upskilling in India

The partnership aims to reduce content development time by 50 to 60% and enable HR and L&D teams to foster a more capable and future-ready workforce through faster, smarter, and more scalable learning delivery

New Delhi, D. S. Rajkumar :



In a strategic move to transform corporate learning and upskilling in India, Courseplay, the AI-powered learning management and experience platform from CIEL HR Group, has announced a strategic partnership with Easygenerator, a global leader in e-learning content authoring. This collaboration aims to empower enterprises to accelerate the development and deployment of high-impact training content, enabling organisations to rapidly develop interactive, AI-powered training content in-house, cutting development time by up to 60%, reducing training costs and improving employee readiness. The partnership addresses a persistent challenge in enterprise learning - the disconnect between content creation and course delivery. Traditionally, organisations have relied on external instructional designers or third-party vendors, leading to delays, higher costs, and reduced responsiveness to evolving business needs. By combining Easygenerator's intuitive, AI-powered authoring tool with Courseplay's robust AI-powered LMS, LXP and PMS platform, the partnership enables subject matter experts and business leaders to independently create and publish engaging, industry-compliant courses without relying on external help. Once published, these courses can be efficiently managed, assigned and tracked via Courseplay's intelligent workflows, advanced reporting tools and performance dashboards significantly accelerate training deployment and enhance learner engagement across the enterprise. The solution's industry-agnostic and flexible framework helps streamline the learning ecosystem while ensuring seamless alignment between learning initiatives and key business objectives. It offers greater autonomy to L&D teams in building contextual, high-impact content, enables leaders to track learning against KPIs and empowers the workforce to deliver just-in-time training. Learners benefit from a personalised, engaging learning experience within a unified, data-driven ecosystem. Commenting on the partnership, Mr. Arjun Gupta, CEO and Founder, Courseplay, said, "Our partnership with Easygenerator represents a strategic union of complementary strengths aimed at transforming how organisations build future-ready workforces.

Easygenerator's AI-powered authoring tool and global reach perfectly align with Courseplay's automation engine, robust reporting dashboards and AI-driven skilling journeys. Together, we deliver a unified, scalable learning ecosystem tailored to the needs of digital-first L&D teams. By democratising content creation, we enable our clients to foster agile, contextual and continuously evolving training environments crucial for thriving in today's fast-changing business world. "Easygenerator's extensive global presence, particularly in Europe and Southeast Asia, strategically complements Courseplay's expansion objectives. The partnership strengthens Courseplay's value proposition in emerging markets by delivering a localised, scalable and compliance-driven learning solution that effectively addresses regional training requirements and supports multilingual workforce demands. Adding to this, Mr. Faraz Ghahemi, Director of Partnership, Easygenerator, said, "We are delighted to partner with Courseplay to bring on-demand and collaborative course creation to the forefront of enterprise learning. This collaboration allows business teams to instantly create impactful learning experiences. When combined with Courseplay's intelligent delivery and measurement capabilities, enterprises can drive adaptive, real-time learning at scale. Today's dynamic landscape demands speed, adaptability and continuous learning. This partnership enables just that by giving organisations the power to respond to skill gaps and business needs with unprecedented agility." Mr. Aditya Mishra, Managing Director and CEO, CIEL HR Group Company, said, "At CIEL HR Group, our focus has always been on creating future-ready organisations by aligning people, technology and purpose. This partnership between Courseplay and Easygenerator is a pivotal step in that direction. By combining intuitive content creation with intelligent delivery and analytics, we are enabling businesses to scale learning like never before. It's a bold stride towards democratising upskilling and building agile, high-performing workforces that are equipped to meet the demands of a rapidly changing world."

### PUBLIC NOTICE

NOTICE is hereby given that, my client Mr. MILIND BHIMRAO KADAM & Mrs. RUPALI MILIND KADAM, agreed to purchase Residential Flat No.201, Area admn.730 Sq.ft., Carpet, (inclusive of area of Balconies), on the 2<sup>nd</sup> Floor, in the Building known as Pragati Apartment & Society known as Pragati Apartment CHS. Ltd., CTS No.1038, Survey No.12, Plot No.6, situated at Friends Colony, Bhandup (E), Mumbai-400042, from 1)Mr. VIJAY SHANKAR PARAB, 2)Mrs. NEELIMA MEHTA, 3)Mrs. SHWETA PRASHANT JADHAV & 4)Mrs. VAISHALI RAVINDRA KADAM, by virtue of Registered Agreement for Sale dated 21/05/2025, vide Reg. No. MBE-30-10628/2025 and for payment of agreed consideration amount my client approached to Bank/Financial institution. AND THAT the said flat property previously purchased by Mr. RAJARAM GANPAT RAUT, from M/s. SAINATH DEVELOPERS, by virtue of Agreement for Sale dated 07/03/1990, and after formation of society, the Share Certificate No.7, issued in the name of Mr. RAJARAM GANPAT RAUT, who expired on 16/11/1993, leaving behind 1)Smt. SAVITA RAJARAM RAUT (widow), 2)Mr. SANJAY RAJARAM RAUT (Son) 3. VARSHA SANJAY RAUT (Daughter n' Law) 4. SANDEEP RAJARAM RAUT (Son) 5. SUNIL RAJARAM RAUT (SON) 6. MEENA RAJARAM RAUT (daughter) as the only legal heirs on record, and on the application of said legal heirs and after obtaining indemnity bond, undertakings and after following the procedure, the said society transferred Share Certificate No.7 in the name of Smt. SAVITA RAJARAM RAUT, and who has agreed to sale the said flat to Mr. VIJAY SHANKAR PARAB & Mrs. JAYASHREE VIJAY PARAB, by virtue of Agreement for Sale dated 12/09/1995, Vide Reg.No.BDR3-2389/1995 and thereafter JAYASHREE VIJAY PARAB died intestate on 27/12/2021, leaving behind him 1)Mr. VIJAY SHANKAR PARAB (Husband), 2)Mrs. NEELIMA MEHTA (Married Daughter), 3)Mrs. SHWETA PRASHANT JADHAV (Married Daughter) & 4)Mrs. VAISHALI RAVINDRA KADAM (Married Daughter), as the only legal heirs on record and my client agreed to purchase the said flat from 1)Mr. VIJAY SHANKAR PARAB, 2)Mrs. NEELIMA MEHTA, 3)Mrs. SHWETA PRASHANT JADHAV & 4)Mrs. VAISHALI RAVINDRA KADAM. Hence if any persons having any interest, claim or dispute regarding inherent rights, or legal heirs of L. RAJARAM GANPAT RAUT & L. JAYASHREE VIJAY PARAB or having any objection to sale the said flat to my client and Mortgage the said Flat to Bank/Financial Institution, kindly intimate in writing to undersigned within 10 (Ten) days from the date of publication of this notice, failing which it will treat that there are no such claim/claims and shall be deemed to have been waived and/or abandoned forever, and the transaction of mortgage shall be completed and charge of Bank shall be created on the said flat.

Mrs. S. S. MALBARI  
Advocate High Court,  
Add: B/201, Sawant Plaza,  
Datta Chowk, Belavali, Badlapur(W),  
MOB : 9321401010.

**FORM A - PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S CUBATICS INDUSTRIES PVT. LTD**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	M/s Cubatics Industries Pvt. Ltd.
2. Date of incorporation of corporate debtor	03/11/2014
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291MH2014PTC254110
5. Address of the registered office and principal office (if any) of corporate debtor	B/1006-1007, Express Zone, Western Express Highway Near Patel Uanika, Malad (East) Mumbai Mumbai City MH IN 400063.
6. Insolvency commencement date in respect of corporate debtor	04/06/2025
7. Estimated date of closure of insolvency resolution process	01/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Finvin Turnaround and Restructuring Private Limited IBBI Reg. No.: IBBI/PE-0159/PA-1/2024-25/50081
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Poonam CHSL, Sunteck Crest, 605, 6 th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kurla Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059 Registered Email: finvinturnaround@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Poonam CHSL, Sunteck Crest, 605, 6 th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kurla Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059 CIRP specific email: cubaticsiind.cirp@gmail.com
11. Last date for submission of claims	18/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s Cubatics Industries Pvt. Ltd.**

The creditors of **M/s Cubatics Industries Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 18/06/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 06/06/2025  
Place: Mumbai

CA IP Pankaj Bhattad - Authorized Representative For, Finvin Turnaround and Restructuring Private Limited  
IRP of M/s Cubatics Industries Pvt. Ltd.  
IBBI Reg. No. IBBI/PE-0159/PA-1/2024-25/50081  
Address: Poonam CHSL, Sunteck Crest, 605, 6 th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kurla Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059  
Correspondence Email: cubaticsiind.cirp@gmail.com  
AFA Valid till: 31/12/2025

**वसुली व विक्री अधिकारी**  
दि ठाणे डिस्ट्रिक्ट को-ऑपरेटिव्ह हाऊसिंग फेडरेशन लि. महाराष्ट्र सहकारी संस्था कायदा, १९६० कलम १५६ आणि महाराष्ट्र सहकारी संस्था नियम १९६१ नियम क्र. १०७ (३) १०१/१०३, विलासिनी, ठाणे जिल्हा मध्यवर्ती सहकारी बँकेच्या समोर, शिवाजी पथ, ठाणे (प.) ४००६०१ दुरध्वनी क्र. ९३२०३३२२८६/९३२३३३२२८६

**दवंडी**  
व्यु. हेवन को-ऑप. होसिंग सोसायटी लि., बेथेल चर्च समोर, कोहोजगांव, अंबरनाथ (प) ४२१५०५ या सोसायटीचे थकवाकीदार सभासद श्रीमती निर्मला एन. गाला यांचा सोसायटी मधील सदनिका क्रमांक १०१ याची विक्री जाहीर लिलावाने दिनांक ०४/०६/२०२५, वार:- गुरवार, रोजी दुपारी ३:३० वाजता सोसायटी कार्यालयात होणार आहे. तरी कोणता लिलावात भाग घ्यायचाच असेल अशा इच्छुक नागरीकांनी विशेष वसुली अधिकारी (दुरध्वनी क्रमांक ९३२०३३२२८६ किंवा ९३२३३३२२८६) यांच्याशी दिनांक ०३/०६/२०२५ पुर्वी संपर्क करून लिलावाच्या शर्ती व अटी नुसार लिलावात भाग घ्यावा.

सही / -  
माधुरी दि. मोरे  
(वसुली व विक्री अधिकारी)  
ठाणे डिस्ट्रिक्ट को-ऑप होसिंग फेडरेशन लि., १०१, १०३, विलासिनी, शिवाजी पथ, ठाणे (प.) ४००६०१ दुरध्वनी क्र. ९३२०३३२२८६/९३२३३३२२८६

**RECOVERY AND SALES OFFICER, CO-OPERATIVE SOCIETY, MAHARASHTRA STATE BY SHRI KULSWAMI CO-OP CREDIT SOCIETY LTD.**  
Head Office: F-3/1 floor, APMC Fruit Market, Central Facility Building, 19, Vashi, Navi Mumbai- 400705.  
Phone: 27831007/ 27831027

### "NAMUNA 'Z' "

#### NOTICE OF POSSESSION OF IMMOVABLE PROPERTY (Rule 107 sub rule (11(D-1))

Where by Shri Kulsawmi Co-op. Cr. so. Ltd, under the section 101 of the Maharashtra Co-operative Societies Act, 1960, for the recovery of loans against defaulter has obtained the mandate. The Recovery Officer of the Shri Kulsawmi Co-op. Cr. so. Ltd is implementing the order in connection with the recovery of loans against the debtors. The said loan is to be recovered only by selling the following immovable property of defaulter. Accordingly, the Recovery and Sales Officer signed below has issued Demand Notices to the defaulter under Section 156 of the Maharashtra Co-operative Societies Act, 1961 and Prior to confiscation notice has been issued and the immovable property specified below has already been confiscated by immovable confiscation order. Defaulter did not paid full amount of loan hence the notice is given to defaulter as below. As per the authority given to me as a Recovery and Sales Officer the authority of Maharashtra Co-operative Societies Act 1960 and Rule 1961 of 156 and Rule 107 (11 (D-1)). Property cannot be sold without permission. In particular, the defaulter and all the citizens are cautioned not to make any transaction regarding the immovable property specified below and in case of transaction, the total amount of loan till the recovery of the loan, interest, other expenses and Aadeshika expenses incurred will have to be subject to the total amount. The descriptions of the immovable property acquired are as follows:

Borrowers / Landlord	Maharashtra Co-operative Societies Act, 1960 Action as per Section 156 Rule 107	Recovery Award No/ Date	Description of immovable property
Defaulter No. 1) Mrs. Geeta Viranna Dhotre 2) Mr. Viranna Rama Dhotre (Mr. Viranna Ramayya Dhotre) 3) Mr. Laxman Antayya Ghule 4) Mr. Mayur Mohan Kadam	1) Demand Notice Date 11/10/2021 2) Pre Confiscation demand Notice Date 26/10/2021 3) Immovable Confiscation Order Date 02/05/2025	Recovery Award No. 2582/2021-22  Date - 08/10/2021	Immovable property in the name of Defaulter Mr. Viranna Rama Dhotre (Mr. Viranna Ramayya Dhotre) Vasai Virar City Municipal Corporation Property No. GK 01/553/2, Gala/Shop, Wadarpada, Near Aarti Industrial, Vardhaman Naka, Gokhivare Village, Vasai Road, Vasai (E)- 401208 (Area 185 sq. ft.)(Mortgaged Property)

The possession notice was given on 04/06/2025 with my signature and office stamp.  
O.W. NO. - 114/2025-26  
Location :- Vashi, Navi Mumbai  
Date - 04/06/2025

Signature/-  
Mr. R. B. Tajne  
Recovery and Sales Officer  
By Shri Kulsawmi Co-Op. Cr. So. Ltd

**RECOVERY AND SALES OFFICER, CO-OPERATIVE SOCIETY, MAHARASHTRA STATE BY SHRI KULSWAMI CO-OP CREDIT SOCIETY LTD.**  
Head Office: F-3/1 floor, APMC Fruit Market, Central Facility Building, 19, Vashi, Navi Mumbai- 400705.  
Phone: 27831007/ 27831027

### "NAMUNA 'Z' "

#### NOTICE OF POSSESSION OF IMMOVABLE PROPERTY (Rule 107 sub rule (11(D-1))

Where by Shri Kulsawmi Co-op. Cr. so. Ltd, under the section 101 of the Maharashtra Co-operative Societies Act, 1960, for the recovery of loans against defaulter has obtained the mandate. The Recovery Officer of the Shri Kulsawmi Co-op. Cr. so. Ltd is implementing the order in connection with the recovery of loans against the debtors. The said loan is to be recovered only by selling the following immovable property of defaulter. Accordingly, the Recovery and Sales Officer signed below has issued Demand Notices to the defaulter under Section 156 of the Maharashtra Co-operative Societies Act, 1961 and Prior to confiscation notice has been issued and the immovable property specified below has already been confiscated by immovable confiscation order. Defaulter did not paid full amount of loan hence the notice is given to defaulter as below. As per the authority given to me as a Recovery and Sales Officer the authority of Maharashtra Co-operative Societies Act 1960 and Rule 1961 of 156 and Rule 107 (11 (D-1)). Property cannot be sold without permission. In particular, the defaulter and all the citizens are cautioned not to make any transaction regarding the immovable property specified below and in case of transaction, the total amount of loan till the recovery of the loan, interest, other expenses and Aadeshika expenses incurred will have to be subject to the total amount. The descriptions of the immovable property acquired are as follows:

Borrowers / Landlord	Maharashtra Co-operative Societies Act, 1960 Action as per Section 156 Rule 107	Recovery Award No/ Date	Description of immovable property
Defaulter No. 1) Mr. Rohan Prakash More 2) Mr. Reshma Rohan More 3) Mr. Tejalsingh Surjitsingh Vig 4) Mr. Surjitsingh Hardas Vig 5) Mr. Liladhar Ganpat Dhavle	1) Demand Notice Date 16/11/2022 2) Pre Confiscation demand Notice Date 07/12/2022 3) Immovable Confiscation Order Date 10/05/2023	Recovery Award No. 1107/2022  Date 19/10/2022	Immovable property in the name of Defaulter Mr. Rohan Prakash More - Room No. B-24, Santokh Mansion, 1 <sup>st</sup> Floor, 272 K Barrister Nath Pai Road, Ray Road, Mazgaon, Mumbai- 400010 (Area- 128 sq.ft.) (Mortgaged Property)
Defaulter No. 1) Mrs. Reshma Rohan More 2) Mr. Prakash Shivaji More 3) Mr. Rohan Prakash More 4) Mr. Tejalsingh Surjitsingh Vig 5) Mr. Surjitsingh Hardas Vig 6) Mr. Liladhar Ganpat Dhavle	1) Demand Notice Date 16/11/2022 2) Pre Confiscation demand Notice Date 07/12/2022 3) Immovable Confiscation Order Date 10/05/2023	Recovery Award No. 1106/2022  Date 19/10/2022	Immovable property in the name of Defaulter Mr. Prakash Shivaji More - Room No. B-23, Santokh Mansion, 1 <sup>st</sup> Floor, 272 K Barrister Nath Pai Road, Ray Road, Mazgaon, Mumbai- 400010 (Area- 128 sq.ft.) (Mortgaged Property)
Defaulter No. 1) Mrs. Geeta Viranna Dhotre 2) Mr. Viranna Rama Dhotre (Mr. Viranna Ramayya Dhotre) 3) Mr. Laxman Antayya Ghule 4) Mr. Mayur Mohan Kadam	1) Demand Notice Date 11/10/2021 2) Pre Confiscation demand Notice Date 26/10/2021 3) Immovable Confiscation Order Date 02/05/2025	Recovery Award No. 2582/2021  Date 08/10/2021	As per the affidavit Immovable property in the name of Defaulter Mrs. Gita Viranna Dhotre (Gita Kisan Chougule) - Gala No. 446, Shrawan Shinge Chawl, Wadar Pada, Road No. 2, Hanuman Nagar, Akurli Road, Kandivall (E), Mumbai 400101 (Slum Survey Receipt No. 1359350) (126 sq ft) (Mortgaged Property)
Defaulter No. 1) Mr. Viranna Rama Dhotre (Mr. Viranna Ramayya Dhotre) 2) Mrs. Geeta Viranna Dhotre 3) Mrs. Sudiksha Kishor Bhandgale 4) Mr. Manoj Sakharan Dhangat	1) Demand Notice Date 11/10/2021 2) Pre Confiscation demand Notice Date 26/10/2021 3) Immovable Confiscation Order Date 02/05/2025	Recovery Award No. 2581/2021  Date 08/10/2021	As per the affidavit Immovable property in the name of Defaulter Mr. Viranna Rama Dhotre (Mr. Viranna Ramayya Dhotre) - Hut/ Room, Shrawan Shinge Chawl, Wadar Pada, Road No. 2, Hanuman Nagar, Akurli Road, Kandivall (E), Mumbai 400101 (Slum Survey Receipt No.- 1359356) (120 sq ft) (Mortgaged Property)

The possession notice was given on 04/06/2025 with my signature and office stamp.  
O.W. NO. - 113/2025-26  
Location :- Vashi, Navi Mumbai  
Date - 04/06/2025

Signature/-  
Mr. R. B. Tajne  
Recovery and Sales Officer  
By Shri Kulsawmi Co-Op. Cr. So. Ltd

# कल्याण परिमंडलात बाईक रॅलीतून वीज सुरक्षेचा जागर

## ‘विद्युत सुरक्षेचे नियम पाळा,वीज अपघात टाळा’



**कल्याण/वसई/पालघर, दि. ०५ (वार्ताहर) :** महावितरणच्या २० व्या वर्धापन दिनानिमित्त 'शुन्य अपघात महावितरण, शुन्य अपघात महाराष्ट्र' ही संकल्पना घेऊन राज्यभरात १ ते ६ जून दरम्यान वीज सुरक्षा सप्ताह साजरा होत आहे. सप्ताहाच्या पाचव्या दिवशी गुरुवारी (०५ जून) कल्याण परिमंडलात विविध विभागीय व उपविभागीय कार्यालयात रॅलीच्या माध्यमातून वीज सुरक्षेबाबत जनजागृती करण्यात आली.

मुख्य अभियंता चंद्रमणी मिश्रा यांच्या नेतृत्व व मार्गदर्शनाखाली 'विद्युत सुरक्षेचे नियम पाळा, वीज अपघात टाळा' हे ब्रीद वाक्य घेवून कल्याण परिमंडलात सुरक्षा सप्ताह मोड्या

उत्साहात साजरा होत असून अधिकारी-कर्मचाऱ्यांमार्फत विविध माध्यमातून वीज सुरक्षेचा जागर करण्यात येत आहे. अधीक्षक अभियंता अनिल थोरार यांच्या उपस्थितीत कल्याण मंडल एक अंतर्गत कल्याण पूर्व व पश्चिम तसेच डोंबिवली विभागात विविध ठिकाणी बाईक रॅलीचे आयोजन करण्यात आले.

अधीक्षक अभियंता विजय फुंदे यांच्या उपस्थितीत कल्याण मंडल दोन अंतर्गत उल्हासनगर एक आणि दोन, बदलापूर, कल्याण ग्रामीण विभागात बाईक रॅली

काढण्यात आल्या. तर अधीक्षक अभियंता दिलीप खानंदे यांच्या प्रमुख उपस्थितीत वसई मंडलातील वसई व विरार विभागात तसेच पालघर मंडलात विविध ठिकाणी बाईक रॅलीच्या माध्यमातून वीज सुरक्षेचा जागर करण्यात आला.

तर ६ जून रोजी सकाळी परिमंडलातील सर्व शाखा कार्यालयातील जर्मिंत्र वीज सुरक्षेबाबत प्रतिज्ञा घेणार आहेत. तसेच महावितरणचा २०वा वर्धापन दिन सर्व कार्यालयांमध्ये उत्साहात साजरा करण्यात येणार आहे.

## जागतिक पर्यावरण दिनानिमित्त सिडकोतर्फे उपाध्यक्ष तथा व्यवस्थापकीय संचालक यांच्या हस्ते करण्यात आले वृक्षारोपण

**मुंबई, दि. ०५ (प्रतिनिधी) :** सिडकोतर्फे बुधवार, दि. ०५ जून २०२५ रोजी जागतिक पर्यावरण दिनानिमित्त सीबीडी बेलापूर, नवी मुंबई येथील रायगड भवन समोरील मैदानावर वृक्षारोपण कार्यक्रमाचे आयोजन करण्यात आले होते. या वेळी श्री. विजय सिंघल, उपाध्यक्ष तथा व्यवस्थापकीय संचालक, सिडको यांच्या हस्ते वृक्षारोपण कार्यक्रमाचा शुभारंभ करण्यात आला. वृक्षारोपण कार्यक्रमांतर्गत करंजा वृक्षाच्या रोपांची लागवड करण्यात आली.

या प्रसंगी डॉ. राजा दयानिधी, सहव्यवस्थापकीय संचालक, सिडको, श्री. सुरेश मेगडे, मुख्य दक्षता अधिकारी, सिडको, श्रीमती शोला

करुणाकरन, मुख्य अभियंता (नवी मुंबई) आंतरराष्ट्रीय विमानतळ), सिडको, श्री. दीपक हरताळकर, मुख्य अभियंता (नवी मुंबई), सिडको, श्रीमती गीता सावंत, उद्यान अधिकारी, सिडको यांसह सिडकोतील विभाग प्रमुख, अधिकारी आणि कर्मचारी मोठ्या संख्येने उपस्थित होते.

पर्यावरण रक्षणाकरिता जागरूकता निर्माण करणे आणि त्याबाबतच्या कृतीला प्रोत्साहन देण्यासाठी ५ जून रोजी जागतिक पर्यावरण दिन साजरा करण्यात येतो. या निमित्त पर्यावरणविषयक जागरूकता निर्माण करण्याच्या कृती कार्यक्रमांचे आयोजन करण्यात येते.

“सिडकोने नवी मुंबईत विविध प्रकल्प साकारत असताना पर्यावरणाचा नेहमीच समतोल राखला आहे. नवी मुंबई वसवताना सिडकोने शाश्वत विकासावर भर दिला आहे. यापुढेदेखील एका निरोगी व उज्ज्वल भविष्यासाठी पर्यावरणाचा समतोल राखून विकासकामे करण्यास सिडको कटिबद्ध आहे.”

श्री. विजय सिंघल उपाध्यक्ष तथा व्यवस्थापकीय संचालक, सिडको

## QUANTUM MUTUAL FUND FOR THOUGHTFUL INVESTORS

**Investment Manager:** Quantum Asset Management Company Private Limited  
1<sup>st</sup> Floor, Apeejay House, 3 Dimsah Vachha Road, Backbay Reclamation, Churchgate, Mumbai - 400020  
Toll Free No: 1800-209-3863 / 1800-22-3863 Email: CustomerCare@QuantumAMC.com  
Website: www.QuantumAMC.com CIN: U65990MH2005PTC156125

**Notice** NOTICE No. 4/2025

Notice is hereby given that the Board of Directors of Quantum Trustee Company Private Limited has approved the declaration of Income Distribution cum Capital Withdrawal ("IDCW") under the following Schemes of Quantum Mutual Fund:

Scheme Name	Plan/Option	IDCW (Rs. Per Unit)	Face Value (Rs. Per Unit)	NAV Per Unit as on June 04, 2025 (Rs.)
Quantum Value Fund	Direct Plan – IDCW Option	0.85	10.00	130.47
Quantum ELSS Tax Saver Fund	Regular Plan – IDCW Option	0.85	10.00	124.76
Quantum ELSS Tax Saver Fund	Direct Plan – IDCW Option	0.84	10.00	128.86
Quantum Equity Fund of Funds	Regular Plan – IDCW Option	0.84	10.00	123.11
Quantum Equity Fund of Funds	Direct Plan – IDCW Option	0.21	10.00	83.511
Quantum Equity Fund of Funds	Regular Plan – IDCW Option	0.21	10.00	82.091

Pursuant to payment of IDCW, the NAV of the abovementioned IDCW option of the schemes/plans would fall to the extent of payout and statutory levy, if any.

The Record Date for the purpose of distribution of IDCW will be June 11, 2025. In case the Record Date falls on a Non-Business Day, the immediately following Business Day shall be the Record Date. All the Unitholders / Beneficial Owners of the abovementioned scheme / plan / option whose names appear in the records of Registrar / Depositories as on the Record Date shall be entitled to receive IDCW. The investors in the IDCW re-investment plan/option will be allotted units for the IDCW amount at the NAV of next Business Day after the Record Date.

The IDCW payout shall be subject to the availability of distributable surplus and if the available distributable surplus as on the Record Date is lower than the abovementioned IDCW rate, then the available distributable surplus shall be paid out. The payout shall be subject to tax deduction at source i.e. TDS, as applicable.

For Quantum Asset Management Company Private Limited (Investment Manager - Quantum Mutual Fund) Sd/- Seemant Shukla Chief Executive Officer

Place: Mumbai Date: June 05, 2025

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

### PUBLIC NOTICE

NOW ALL MEN BY THESE PRESENTS that, **Richard Xavier Roudrigues** was lawful owner of Flat No. 1/606, located at The New Kamgar Nagar Chs Ltd, Navkrin Marg, Four Bungalows, Andheri West, Mumbai - 400056, and after his demises society has taken on record to his wife Late Mrs. Benedicta Richard Rodrigues, as the member in the share register of the society under Sr. No. 77 dated 07.11.2017. Whereas Late Mrs. Benedicta Richard Rodrigues is demise on 12th Feb 2024 and thereafter Mr. Antonio Richard Rodrigues and Mrs. Antonette Diana Dsouza are only living legal heir of the above deceased. Mrs. Antonette Diana Dsouza has produced affidavit cum NOC by relinquish rights, interest and ownership in favor of Mr. Antonio Richard Rodrigue. Thereafter Mr. Antonio Richard Rodrigues has produced application to my client The New Kamgar Nagar Chs Ltd, address at Navkrin Marg, Four Bungalows, Andheri West, Mumbai - 400056 for intending the member of the society. Any persons claiming any right or share whatsoever by way of ownership, lease, tenancy, mortgage, pledge, lien, charge, inheritance, etc. in the said Flat or any part thereof, should intimate the undersigned in writing with supporting documents in respect of his/her claim, within 15 days of publication of this Public Notice, failing which, the claim or claims if any of such person or persons will be considered to have waived and/or abandoned.

**Chandrasekhkar Kadam, B.com, LL.B. (Advocate, High Court Mumbai)**  
Office No. 19, Mona Shopping Centre, J.P. Road, Near Navrang Cinema, Andheri (W), Mumbai-58  
Mob.: 9920211940 Email: kadamgdca@yahoo.com

**मुंबई शहर दिवाणी न्यायालयामध्ये, दिंडोणी येथे न्यायालय क्र. ५**

**वाणिज्यिक सामान्य दिवाणी खटला क्र. ११८/२०२२**

सेवान ओ.व्ही., आर-२० (१-ए) अंतर्गत दिवाणी प्रक्रिया कोड वार्दनी १७.०२.२०२५ रोजी सखल केली वार्दनी ०४.०३.२०२२ रोजी सादर केली दिवाणी प्रक्रिया १९०८ च्या कोडच्या सेवान O. XXXVII नियम २ अंतर्गत वादींना उतर देण्याचे समस्त कॅन्सा बँक, (सिडिकेन्ट बँक) ] संस्था कॉर्पोरेट अनुसर बँकिंग कंपनीच्या वस्तुी अंतर्गत सहावाचन ] (ताबा व हस्तांतरण उपक्रम) कायदा, १९०८ अंतर्गत त्याचे मुख्य ] कार्यालय बंगळूर व शाखा कार्यालय पना कॅन्सा बँक (ई-सिडिकेन्ट बँक), ] २१०/सी, विजल अपार्टमेंट, सी. डी. बर्बावाल मार्ग, जुन्नू तेल, अंधेरी ] पश्चिम ४०० ०५८ त्याचे अधिकारी श्री. देवेंद्र सिंह यांच्या मार्फत, वय ३२ वर्ष ] ..... वादी ]

१. श्री. सारिका पुजेरा ग्रामां (कर्जदार) ] २. श्री. मुकेज कुमार ग्रामां (हमीदार) ] वय प्रॉ. २६, व्यवसाय - ज्ञान नाही ] पत्ता : एक/६०५, कल्पना गावडी, एक रिंग, वसवत टाउनश्री, ] नालासोपरा पूर्व, महाराष्ट्र ४०१ २०९ ] .... प्रतिकर्ती ]

तसेच : बी/५०४, बुंदवाच हाईट, वसवत वाक्या टाउनश्री, डी मार्टबळ, नालासोपरा पूर्व, वसई, महाराष्ट्र ४०१ २०९ तसेच : मुकेज यांची पत्नी, गंधी चौक, चॉंचोरी एस. ओ. चॉंचोरी, पाली, रावठयान ३०६ ११५. ]

१. श्री. सारिका पुजेरा ग्रामां (कर्जदार) ] २. श्री. मुकेज कुमार ग्रामां (हमीदार) ] वरील नोंदिलेले प्रतिकर्ती ]

सूचना देण्यात आली की, सदर सन्मा. न्यायालयाचे त्यांचे न्यायाधिप आगवकर यांना सन्मा. न्यायालय क्रम क्र. ०५ (अपेक्ष) दि. ११.०२.२०२५ अनुसर) पुढील तारीख ११.०६.२०२५ रोजी स. ११.०० वा. खातलील रेलीसंस्कर्ताना वरील नोंदिलेले वारीद्वारे सदर खटला उघडल केला आहे। ]

वार्दनीस सदर संबंधित बाबतचे: ]

ए) प्रतिवादी यांना आदेश व निवाडा देण्यात आला की त्यांनी वार्दनी वरील परिशिष्टामध्ये विवरणीत द्याव्याची तपसिलानुसार वरील मुद्दत कर्तव्य खात्याअंतर्गत प्रतिवादी यांना रकम रु. १,२५,५००.४९/- (रु. एक लाख पंचसहस्र हजार पचास एकोी एल्लोणव्यास पैसे मत्त) धरून दि. ११.१२.२०२१ अनुसर व पुढील त्थाय १२.२०१६ व २०१७ दरम्यान रकम रु. २, दाणे देणे अर्थात एडिफिकेट आय परिशिष्ट अनुसर विवरणाच्या पुढिलचे प्रदान पुढील त्थाय यांच्यासमूह वादीं देणे मुद्दत होत आहे. ]

बी) वरील निर्देशानुसार वार्दनी उपरिचिन्ना राखणाले मूक्य कल्पना तुल्याचा अनुपस्थितित मुदतगामी व निवाडा होईल व तुल्या वार्दनीच्या प्रतिवादी यांच्या संबंधित प्रकरणाच्या गुणवत्तेची संबधित वा तुल्याचा बाबतीत सुव्यवस्थेने तुमही असेलतून अनुमतीस तुमच्या त्थायवतिले तुमचे वा अधिकारचे दस्तऐवज तुमही त्थले: आणवतले वा तुमच्या बाबतीत नोंदिलेले पाववतले. ]

सी) सदर संबंधित, अर काही असल्यास सध्याचे पारसोर्त जमा करावे व सदर सन्मा. न्यायालयाच्या समक्ष अन्वरेटोरिक वा येर केंडी लोक आगवकर पूर्व सन्मा. न्यायालयाची मुदती घेउन सादर करावे. ]

डी) सदर खटल्याच्या मुक्यकर्ताना प्रतिवादी यांच्या अर्थाताने. ]

ई) सहाही पुढील व अन्य रेलीसंस्कर्ताना सादर सन्मा. न्यायालयामध्ये सदर प्रकरणावर विचारार्थीकरण करणत वेईल व मुदतगामी वार्दनी देईल. ]

सन्मा. न्यायालयाच्या निज्ञा व माझ्या सही सह, दि. २१ फेब्रुवारी, २०२५. ]

**सीलर** सही/- रजिस्ट्रारकृत, मुंबई ]

सीलर दि. २४ फेब्रुवारी, २०२५ ]

ज्योती तिवारी, वार्दनीकर्तनी वकील फॉरट क्र. डी/२०३, २ रा मजला, युंभार सुदामा, नाना-नानी पार्क समोर, मानगडा रोड, डोंबिवली पूर्व, ठाणे ४२१ २०१. ईमेल: advjyotipatkar27@gmail.com मो. ८१९६११२१३० ]

### छत्रपती संभाजीनगर महानगरपालिका, छत्रपती संभाजीनगर ई-निविदा सूचना सन २०२५-२०२६

प्रशासक, छत्रपती संभाजीनगर महानगरपालिका, छत्रपती संभाजीनगर (दुरध्वनी क्रमांक ०२४०-२३३२५३६-४०) यांचे कडून खालील नगद कामाकरिता बी-१ स्वकृपात निविदा योग्य त्या वर्गातील शासन नोंदणीकृत कंत्राटदार/कंपनी/फर्म यांच्याकडून ई-निविदा अनंललाईन प्रणालीद्वारे मागविण्यात येत आहेत.

क्र.	कामाचे नांव	निविदा रक्कम रु.
१	सी.ए. असोसिएशन ऑफिस ते थ्रेयस कॉलेज पर्यंत मार्ग एम.आर. पी.एच.कॉम्प या रस्त्याचे सिमेंट काँक्रीट करणेच्या	१०,८६,३७,८६९/-

उक्त नगद कामाच्या निविदा बाबतचा विस्तृत तपसिल दि. ०८/०६/२०२५ पासून ई-निविदाचे <https://mahatenders.gov.in> या संकेतस्थळावर उपलब्ध होणार आहे. कोणतेही कारण न दर्शवित, कोणतीही अर्थास सर्व निविदा नाकारणे/रद्द करणे इत्यादी बाबतचे अधिकार प्रशासक, महानगरपालिका छत्रपती संभाजीनगर यांनी राखून ठेवले आहेत.

Signed by Khan Abdul Ferooq Mahmood Khan  
Date: 04-06-2025  
शहर अभियंता छत्रपती संभाजीनगर महानगरपालिका

रिलीज ऑर्डर नं. 680/ २०२५-२०२६  
जा.क्र. मनापा उप अधि (झोन 08)/45/2025

### फॉर्म ए - जाहीर घोषणा

(भाततीय दिवाळखोरी व कर्जाबाजारीचा (कॉर्पोरेट व्थनीकर्ताना दिवाळखोरीत ठराव प्रक्रिया) विनियम, २०१६ च्या विनियम ६ अंतर्गत)

मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि. यांच्या धनकोचे लख केंद्रित करण्याकरिता

संबंधित विषय	मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि.
१. कॉर्पोरेट कर्जाकोचे नाव	मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि.
२. कॉर्पोरेट कर्जाकोची एकीकरण तारीख	०३.११.२०१४
३. कॉर्पोरेट कर्जाकोचे एकीकरण/नोदणीकरण आहेंत अर्थाचे प्राधिकरण	आरआरसी, मुंबई
४. कॉर्पोरेट कर्जाकोचे कॉर्पोरेट आरडिटीटी क्रमांक/मर्यादित दावित आरडिटीटिकेशन क्रमांक	U17291MH2014PTC254110
५. नोदणीकरण कार्यालयाचा पत्ता व कॉर्पोरेट कर्जाको यांचे प्रमुख कार्यालय (अर काही असल्यास)	पत्ता बी/१०६६-१००५, एक्सप्रेस झोन, वेस्टर्न एक्सप्रेस हायवे, फॅल उतिकावड, मागाड (पूर्व), मुंबई मुंबई शहर महाराष्ट्र भारत ४०० ०६३.
६. कॉर्पोरेट कर्जाकोचे दिवाळखोरी प्रारंभ तारीख	०४.०६.२०२५
७. दिवाळखोरी ठराव प्रक्रिया अंतिम अंदाजित तारीख	०१.१२.२०२५
८. दिवाळखोरी ठराव कायदा असलेल्या अंतिम ठराव व्यावसायिक यांचे नाव व नोदणीकरण क्रमांक	आरआरसीचे नाव : फिनव्हीन टर्न्सआरड अँड इन्व्हेस्टमेंट प्रायव्हेट लिमिटेड आरबीसीआय नॉदणीकरण क्र. : आरबीसीआय/आरबीसी-०१९१/आरबीए-४/२०२४-२५/५००१
९. मंडळाकडे नोदणीकरण असलेल्या अंतर्गत ठराव व्यावसायिक यांचा पत्ता व ई-मेल	नोदणीकरण पत्ता : पुनम सीएचएसएल, समरेक क्रेन्ट, ६०५, ६ वा मजला, फॉरट क्र. ३, मुकुंद नगर रोड, अंधेरी कुला रोड, अंधेरी पूर्व, मोडळ नाका, मुंबई, महाराष्ट्र भारत ४०० ०५९. नोदणीकरण ईमेल : finvinturaround@gmail.com
१०. अंतर्गत ठराव व्यावसायिक यांच्यासह संबंधितांचा पत्ता व ई-मेल आयडी	संबंधित पत्ता : पुनम सीएचएसएल, समरेक क्रेन्ट, ६०५, ६ वा मजला, फॉरट क्र. ३, मुकुंद नगर रोड, अंधेरी कुला रोड, अंधेरी पूर्व, मोडळ नाका, मुंबई, महाराष्ट्र भारत ४०० ०५९. सीआयआरसी विषय ईमेल : cubaticsin.d.cirp@gmail.com
११. दाव्यांच्या सादरीकरणकारिता अंतिम तारीख	१८.०६.२०२५
१२. अंतर्गत ठराव व्यावसायिक यांचाद्वारे जारी मंजूर २१ चा उप-अनुच्छेद (६ए) च्या खंड (बी) अंतर्गत अर काही असल्यास धनकोचे र्वा	लागू नाही
१३. वर्गामध्ये धनकोचे प्राधिकृत प्रतिनिधी म्हणून कायद्याच्या ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गाकरिता तीन नावे)	लागू नाही
१४. ए) संबंधित प्रपच व बी) उपलब्ध प्राधिकृत प्रतिनिधींचा तपसिल	ए. वेबलिनक : <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> बी. लागू नाही

सूचना याद्वारे देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकार्या कंपनी मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि. यांच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया अनुसर आदेशान्वये प्रारंभ दि. ०४.०६.२०२५ रोजी करण्याचे आदेश दिले आहेत. मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि. यांचे धनको यांनी याद्वारे बाब क्र. १० संबंधित नगद कंप्य कार्यालय पत्ता येथे अंतिम ठराव प्रोफेशनलकरिता दि. १८.०६.२०२५ रोजी वा पूर्वी पुण्यासमूह त्यांचे दावे सादर करावे. विनित धनको यांनी केवळ ईलेक्ट्रॉनिक स्वकृपात त्यांचे दाव्यांचे पुरावे सादर करावे. सर्व अन्य धनको यांनी त्यांचे दाव्यांचे पुरावे व्यक्तीक, पोस्टद्वारे वा इलेक्ट्रॉनिक स्वकृपात सादर करावे. विनित धनको यांनी वग संबंधित आकडेवारी अनुसर प्रवेश क्र. १२ संबंधित प्राधिकृत प्रतिनिधी यांच्या अनुसर तीन दिवाळखोरी ठराव प्रक्रिया प्रवेश क्र. १३ संबंधित फॉर्म सी मध्ये वर्गामुळा प्राधिकृत प्रतिनिधी यांच्या अनुसर असेल (विषय वग) : लागू नाही. सादरीकरण करण्यास अर्थास तसेच दाव्यांचे पुढीचे पुरावे सादर करणाऱ्या त्यावर र्हेड आकारण्यात येईल.

सही/- दि. ०६.०६.२०२५ तिथी:- दि. ०६.०६.२०२५  
रिक्तण : मुंबई सीए आयपी पंकरज भट्टाड - प्राधिकृत प्रतिनिधी फिनव्हीन टर्न्सआरड अँड इन्व्हेस्टमेंट प्रायव्हेट लिमिटेडकरिता मे. क्यूबेटिक्स इंडस्ट्रीज प्रा. लि.चे आरआरसी आयबीसीआय नॉदणीकरण क्र. : आरबीसीआय/आरबीए-०१९१/आरबीए-४/२०२४-२५/५००११ संबंधित पत्ता : पुनम सीएचएसएल, समरेक क्रेन्ट, ६०५, ६ वा मजला, फॉरट क्र. ३, मुकुंद नगर रोड, अंधेरी कुला रोड, अंधेरी पूर्व, मोडळ नाका, मुंबई, महाराष्ट्र भारत ४०० ०५९. संबंधित ईमेल : cubaticsin.d.cirp@gmail.com एएएफ वेधता दिनांक : ३१.१२.२०२५

### OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF SMT ENGINEERING LIMITED

(Formerly known as ADARSH MERCANTILE LIMITED)  
("SEI"/ "SMT"/ "TARGET COMPANY"/ "TC") (Corporate Identification No. L33120WB1992PLC055082)  
Registered Office: 8A & 8B, Satyam Towers 3, Alipore Road, Kolkata-700027.  
Corporate Office: Plot No 23 D Sector A Sanwer Road Industrial Area, Near Parle G Biscuit Factory, Industrial Estate (Indore), Indore, Madhya Pradesh, India, 452015; Phone No. : +91- 91091197950;  
Email id: adarshmercantile@gmail.com / compliance@samaimchanetools.com; Website: www.adarshmercantile.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ajay Jaiswal ("Acquirer-1"), Mr. Vishal Jaiswal ("Acquirer-2"), Mr. Ashok Jaiswal ("Acquirer-3"), Mrs. Poonam Jaiswal ("Acquirer-4"), Mrs. Niharika Jaiswal ("Acquirer-5") and Mrs. Shikha Jaiswal ("Acquirer-6") (Acquirer-1, Acquirer-2, Acquirer-3, Acquirer-4, Acquirer-5 and Acquirer-6 hereinafter collectively referred to as the "Acquirers") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 42,95,200 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkal - Marathi Daily (Mumbai edition); Arthik Lipi - Bangali Daily - (Kolkata edition) on 10<sup>th</sup> February, 2025.

- The Offer Price is Rs. 42.00/- (Rupees Forty-Two Only) per equity share payable in cash ("Offer Price").
- Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 42.00/- (Rupees Forty-Two Only) offered by the Acquirers is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 05<sup>th</sup> June, 2025.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 02<sup>nd</sup> June, 2025.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and also on the website of Manager to the Offer, [www.navigantcorp.com](http://www.navigantcorp.com) and shareholders can also apply on plain paper as per below details: Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer has been submitted to SEBI on 17<sup>th</sup> February, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/CFD-RAC-DCR1/P/0W/2025/13867/1 dated May 22, 2025 which have been incorporated in the LOF.
- Any other material changes from the date of PA: Nil
- Shareholders are requested to note that name of Target Company has been changed to SMT Engineering Limited pursuant to Certificate of Incorporation pursuant to change of name dated June 02, 2025 issued by Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies, Central Processing Centre.
- Shareholders are requested to note that the provisions of the Memorandum of Association of the Target Company have been altered. Consequently, the Corporate Identity Number (CIN) has been changed to L33120WB1992PLC055082, pursuant to the Certificate of Registration of the Special Resolution confirming the alteration of the Object Clause (s), dated June 04, 2025, issued by the Assistant Registrar of Companies / Deputy Registrar of Companies / Registrar of Companies, Central Processing Centre.
- Schedule of Activities:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	06.02.2025	Thursday	06.02.2025	Thursday
Publication of Detailed Public Statement in newspapers	10.02.2025	Monday	10.02.2025	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	10.02.2025	Monday	10.02.2025	Monday
Last date of filing draft letter of offer with SEBI	10.02.2025	Monday	17.02.2025	Monday
Last date for a Competing offer	05.03.2025	Wednesday	05.03.2025	Wednesday
Receipt of comments from SEBI on draft letter of offer	12.03.2025	Wednesday	22.05.2025	Thursday
Identified date*	17.03.2025	Monday	26.05.2025	Monday
Date by which letter of offer be dispatched to the shareholders	24.03.2025	Monday	02.06.2025	Monday
Last date for revising the Offer Price	27.03.2025	Thursday	05.06.2025	Thursday
Comments from Committee of Independent Directors of Target Company	27.03.2025	Thursday	05.06.2025	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	28.03.2025	Friday	06.06.2025	Friday
Date of Opening of the Offer	01.04.2025	Tuesday	09.06.2025	Monday
Date of Closure of the Offer	16.04.2025	Wednesday	20.06.2025	Friday
Post Offer Advertisement	24.04.2025	Thursday	27.06.2025	Friday
Payment of consideration for the acquired shares	02.05.2025	Friday	04.07.2025	Friday
Final report from Merchant Banker	09.05.2025	Friday	11.07.2025	Friday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, Sellers / erstwhile promoters, Selling Company and persons deemed to be acting in concert) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

### ISSUED BY NAVIGANT TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

**NAVIGANT CORPORATE ADVISORS LIMITED**  
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.  
Tel. No. +91 22 4120 4837 / 4973 5078  
Email id: navigant@navigantcorp.com  
Website: www.navigantcorp.com  
SEBI Registration No: INM0000112243  
Contact person: Mr. Sarthak Vijlani

Place: Mumbai Date: June 05, 2025

### PUBLIC NOTICE

NOW ALL MEN BY THESE PRESENTS that, **Late Safiyabi Mehmud Sayyed** was lawful owner of Flat No. 2/508, located at The New Kamgar Nagar Chs Ltd, Navkrin Marg, Four Bungalows, Andheri West, Mumbai - 400056, holding share certificate No 193. Late Safiyabi Mehmud Sayyed has demised on 28.01.2025 and after her demises her granddaughter Goushiya Ruksar Hussain has produced application with supporting documents for claiming legal ownership to my client The New Kamgar Nagar Chs Ltd, address at Navkrin Marg, Four Bungalows, Andheri West, Mumbai - 400056 for intending the member of the society.

Any persons claiming any right or share whatsoever by way of ownership, lease, tenancy, mortgage, pledge, lien, charge, inheritance, etc. in the said Flat or any part thereof, should intimate the undersigned in writing with supporting documents in respect of his/her claim, within 15 days of publication of this Public Notice, failing which, the claim or claims if any of such person or persons will be considered to have waived and/or abandoned.

**Chandrasekhkar Kadam, B.com, LL.B. (Advocate, High Court Mumbai)**  
Office No. 19, Mona Shopping Centre, J.P. Road, Near Navrang Cinema, Andheri (W), Mumbai-58  
Mob.: 9920211940 Email: kadamgdca@yahoo.com

### Hero FINCORP

हिर्रो फाईनकॉर्प लिमिटेड  
सीआयएन क्र. U74899DL1991PLC046774  
नोदणीकरण कार्यालय : ३४, कायुनिटी सेंटर, वसंत लोक, वसंत विहार, नवी दिल्ली ११० ०५७.

दूर : ०११-४२४८७०१० फॅक्स : ०११-४२४८७११५, ०

FORM A - PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S CUBATICS INDUSTRIES PVT. LTD	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Cubatics Industries Pvt. Ltd.
2. Date of incorporation of corporate debtor	03/11/2014
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291MH2014PTC254110
5. Address of the registered office and principal office (if any) of corporate debtor	B/1006-1007, Express Zone, Western Express Highway Near Patel Lanika, Malad (East) Mumbai Mumbai City MH IN 400063.
6. Insolvency commencement date in respect of corporate debtor	04/06/2025
7. Estimated date of closure of insolvency resolution process	01/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Finvin Turnaround and Restructuring Private Limited IBBI Reg. No.: IBBI/IFE-0159/IPA-1/2024-25/50081
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Poonam CHSL, Sunteck Crest, 605, 6th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kuria Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059 Registered Email: finvinturnaround@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Poonam CHSL, Sunteck Crest, 605, 6th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kuria Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059 CIRP specific email: cubaticscirp@gmail.com
11. Last date for submission of claims	18/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Cubatics Industries Pvt. Ltd on 04/06/2025. The creditors of M/s Cubatics Industries Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 18/06/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. : Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
Date: 06/06/2025  
Place: Mumbai  
CA IP Pankaj Bhattad - Authorized Representative For, Finvin Turnaround and Restructuring Private Limited IRP of M/s Cubatics Industries Pvt. Ltd.  
IBBI Reg. No.: 18/IBI/IFE-0159/IPA-1/2024-25/50081  
Correspondence Address: Poonam CHSL, Sunteck Crest, 605, 6th Floor, Plot No. 3, Mukund Nagar Road, Andheri Kuria Road, Andheri (E), Marol Naka, Mumbai, Maharashtra, India, 400059  
Correspondence Email: cubaticscirp@gmail.com  
AFA Valid till: 31/12/2025

**NOTICE TO APPEAR/ATTEND PROCEEDINGS OF DLM&SFC.LDH**  
Through this Publication This is for Constructive Notice for respondent STRUCTURE PREFAB PRIVATE LIMITED D-1216, RD NO. 10, GATE NO. 2, HOJIMALA INDUSTRIAL ESTATE SACHIN PALSANA ROAD,VILLAGE VANZ, SURAT 394220 to appear in person or through Authorized representative before the District level Micro & Small Facilitation Council Ludhiana, District Industries Centre, Ludhiana on dated 26-06-2025 regarding claim reference petition submitted by KWALITY FORGE VILLAGE KANGANWAL,PO JUGIANA,LUDHIANA, PUNJAB 141120 U/s 18(1) of MSME Act 2006 bearing Reference no: MSEFC/DIC/12/21/1777. If respondent still fails or omits to appear as above then arbitration proceedings shall be conducted as per section 23 & 25 of Arbitration & Conciliation Act and award shall also be passed on the basis of evidence before it. Member Secretary cum General Manager District Industries Centre, Industrial Estate, Ludhiana, Ph. No. 0161-2540695, Email Id-dic.ludhiana5@gmail.com, Ludhiana.msefc@gmail.com

### Car sales decline for 4th consecutive month in May

**Ahmedabad:** The downward trend of passenger car sales in Gujarat continued in May 2025, primarily impacted by rising vehicle prices, restrained consumer sentiment, and the ripple effects of the recent stock market crash. According to the latest data from the Union Ministry of Road Transport and Highways (MoRTH), four-wheeler registrations fell 4% year-on-year, from 24,847 units in May 2024 to 23,843 last month, marking the fourth consecutive month of slowing sales momentum. From steep price hikes to vanishing discounts, several headwinds are keeping first-time buyers away from showrooms. "The entry-level segment has virtually disappeared. The typical first-time buyer — usually opting for a hatchback or compact — is no longer walking in. Affordability is the key issue. Incomes didn't keep pace with car prices. The cheapest entry-level model at our showroom cost Rs 3.6 lakh (ex-showroom) in 2020; today, it's Rs 4.93 lakh," said Jigar Vyas, CEO of a city-based car dealership. "Frequent price hikes and mandatory safety upgrades like six airbags pushed up entry-level costs further," he added. Even India's largest carmaker, Maruti Suzuki, reported a 5.6% drop in overall domestic passenger vehicle sales in May, with its budget-friendly mini and compact models — including the Alto, WagonR, Swift, and Baleno — falling 12.6%.

# The French connection that sparked an eco movement in Kutch

**Ahmedabad:** Their meeting was brief, almost incidental, but it would go on to shape the lives of many women and lend them a new purpose. This encounter took place in 2009 in dry, arid Kutch. One of them was Katell Gélébart, a nomadic eco-designer from Brittany, France. The other, Rajiben Vankar, from the nondescript village of Kotai, who was deeply disturbed by the plastic pollution harming her community and its animals. A brief observation of Katell experimenting with weaving discarded plastic at a workshop at the Khamir artisan centre near Bhuj in 2009 ignited a powerful idea in Rajiben. She nurtured the spark over the years, transforming it into an enterprise that gained national recognition, including appreciation from the President of India and the Janaki Devi Bajaj Award. She went on to establish her own brand and train around 100 women. Now, in a full-circle moment planned for July 2025, Katell, whose work first planted the seed, is set to return to Kutch — likely to witness the growth that followed her initial encounter with Rajiben. Katell's journey toward turning waste into value began early in her life in Brittany.

"At age six, I witnessed the devastating Amoco Cadiz, an XXL tanker, oil spill. It left a sad memory of 'the hand of Man on nature'." This, combined with an inherited "bricolage habit" from her parents — bricolage refers to the practice of creating or solving problems using whatever materials, including waste, are at hand — formed the foundation of her work, she recalls in her book 'The Freedom of Having Nothing, Ecodesigner and Global Nomad'. This also brought her to India on multiple occasions. "I own four boxes filled with my clothes and four bicycles in India — in Delhi, Mumbai, Rajasthan, and Gujarat," she told TOI. In Kutch, she came to Khamir in 2005 and 2009, where she collaborated with artisans. In Bhuj, she noted how discarded plastic bags and packaging were scattered everywhere, harming animals. This also resonates with the devastating impact of plastic waste — cows eating it, harm to agriculture, and health risks from burning it in stoves. After the French designer left, leaving behind some woven plastic sheets, the Khamir platform received an order for the material. Rajiben boldly volunteered,

saying, "If you want, I can do this work, and I will." This began her plastic weaving journey at Khamir, where she continued for approximately three years. Working with plastic waste involves technical challenges, especially weaving and stitching thin plastic (ideally below 40 microns), with stitches pulling out, material tearing, and needles breaking frequently. Despite these difficulties, the woven plastic products are notably durable, lasting "six to ten years". "We have made everything from pencil pouches, laptop bags, tote bags, to table mats," says Rajiben. In 2018, Rajiben had the opportunity to travel to London as part of the Khamir organization. Encouraged by the people she met there, Rajiben struck out on her own in 2019, with no capital, collecting plastic herself and working with three other women - Namaben, Jiviben, and her daughter, Pooja. During this period, her family relied on her eldest son's modest Rs 6,000 monthly salary. The women initially focused on selling woven fabric, primarily back to Khamir. Rajiben then partnered with Karigar Clinic from Ahmedabad for marketing and design expertise, in exchange for a share.

# 44-yr-old from Gujarat gets 12 yrs in US jail for scamming elderly citizens

**Ahmedabad:** A Gujarati man living illegally in the US for 12 years was sentenced to 12 years in federal prison for his role in a fraud scheme that targeted elderly people in Illinois, Indiana and Wisconsin. The punishment was announced by the US Attorney's Office for the Southern District of Illinois on Tuesday. The 44-year-old man who hails from North Gujarat, was convicted in Feb by a federal jury. The charges included one count of conspiracy to commit wire and mail fraud, three counts of wire

fraud, and one count of illegal entry into the US, the officials said. "This illegal alien admitted that he came to Illinois because the state would give him a driver's licence, and then he used that licence to steal from the elderly all across the Midwest," said US attorney Steven D Weinhoef. The fraud was carried out as an imposter scam. Victims received texts or emails saying their Amazon accounts were compromised. When they responded, they were connected to fraudsters pretending to be federal agents.

The victims were told to withdraw their savings for protection against supposed identity theft and deposit the funds into fake US govt accounts. In reality, the money was stolen and sent to accounts in India controlled by the scammers, the officials said. The accused worked as a courier, personally collecting cash, gold, and other assets from the victims. According to trial evidence, he once picked up \$177,000 worth of gold bars from an elderly woman using a walker and oxygen at her assisted living facility.

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM DIMPALBEN VIMAL SARVAIYA TO NEW NAME DIMPLEBEN VIMALBHAI SARVAIYA & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: DIMPLEBEN VIMALBHAI SARVAIYA  
ADD: A-63, AMBIKA NAGAR SOCIETY-1, B/H. AROGYA KENDRA, KATARGAM, SURAT

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM SARVAIYA VIMAL DULABHJIBHAI TO NEW NAME VIMALBHAI DURLLABHBHAI SARVAIYA & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: VIMALBHAI DURLLABHBHAI SARVAIYA  
ADD: A-63, AMBIKA NAGAR SOCIETY-1, B/H. AROGYA KENDRA, KATARGAM, SURAT

**CHANGE OF NAME**  
I HAVE CHANGED OLD NAME FROM MODI PIYUSHKUMAR SOMALAL TO NEW NAME PIYUSH SOMALAL MODI & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
SD : PIYUSH SOMALAL MODI  
ADDRESS:- 7 SHREE CHALA CO-OP HOUSING SOCIETY, DAMAN ROAD, CHALA, OP. NAGARPALIKA, CHALA-VAPI, DIST. VALSAD, GUJARAT- 396191

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM BAROT RAMESHCHANDRA PREMJBHAI TO NEW NAME BAROT RAMESHBHAI PREMJBHAI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: BAROT RAMESHBHAI PREMJBHAI  
ADD: 15, MOTA STREET, NR. JALARAM TEMPLE, GOIMA TA. PARDI, DIST. VALSAD- 396145, GUJARAT

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM IRFAN MOHMED ABUBAKAR TO NEW NAME MOHAMMED IRFAN ABUBAKAR MANSURI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: MOHAMMED IRFAN ABUBAKAR MANSURI  
ADD: 4/2971, MURGVAN TEKRA, OPP. AHMED CHAHA MASJID, KHATKIWAD, BEGUMPURA, SURAT

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM ANKITA DEVI RAJKUMAR BHATNAGAR TO NEW NAME ANKITA RAJKUMAR BHATNAGAR & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: ANKITA RAJKUMAR BHATNAGAR  
ADD: UG-2 RAJARCAD PAL SURAT- 395009

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM MOHAMMAD FAIYAZ SHAIKH TO NEW NAME SHAIKH MOHAMMAD FAIYAZ USMANGANI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: SHAIKH MOHAMMAD FAIYAZ USMANGANI  
ADD: 7/1210, ANUCHHADA MOHALLA, OPP CITY POINT RESTAURANT, SAIYEDPURA, KATARGAM ROAD, SURAT- 395003

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM NAZIR SALEHBHAI SIDAT TO NEW NAME NAZIR SALEH SIDAT & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: NAZIR SALEH SIDAT  
ADD: 260, VADI FALIYA, AT- BAROLIA, PO. MINKACHHA TAL. CHIKHLI- 396430, NAVSARI

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM HARSHABAHEN SHAILESHKUMAR BHANDERI TO NEW NAME HARSHABEN SHAILESHBHAI BHANDERI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: HARSHABEN SHAILESHBHAI BHANDERI  
ADD: 187, SHANTIVAN-2, NEAR SARTHANA JAKATNAKA, SURAT- 395006

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM SHAILESHKUMAR KURJIBHAI BHANDERI TO NEW NAME SHAILESHBHAI KURJIBHAI BHANDERI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: SHAILESHBHAI KURJIBHAI BHANDERI  
ADD: 187, SHANTIVAN-2, NEAR SARTHANA JAKATNAKA, SURAT- 395006

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM DHAVAL VIKRAMKUMAR BHAVSAR TO NEW NAME DHAVAL VIKRAM BHAVSAR & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: DHAVAL VIKRAM BHAVSAR  
ADD: 133, MAPLE VILLA SOCIETY, AT-PO. KATHOR, TAL. KAMREJ, DIST. SURAT- 394150

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM KHUNT NITAGAURI JAGUBHAI TO NEW NAME ANKOLIYA NITABEN SURESHBHAI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: ANKOLIYA NITABEN SURESHBHAI  
ADD: 70, SWATI SOCIETY VIBHAG-2, NEAR DIAMOND HOSPITAL, CHIKUWADI, NANA VARACHHA, SURAT- 395006

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM SACHANI JAYKUMAR DIPAK TO NEW NAME SACHANI JAY DIPAKBHAI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: SACHANI JAY DIPAKBHAI  
ADD: C-1101, EMPORIS GALAXY, NEAR ANMOL HEIGHTS, UTRAN, SURAT CITY, GUJARAT, INDIA- 394105

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM ABDULRASUL ABDULRAHEMAN DAHIWALA TO NEW NAME ABDUL RASUL ABDUL RAHEMAN DAHIWALA & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: ABDUL RASUL ABDUL RAHEMAN DAHIWALA  
ADD: PLOT NO-36, CHANDAN SOCIETY, RUDARPURA, NANPURA, OPP. KHAN BAKERY, SURAT- 395001

**CHANGE OF NAME**  
I HAVE CHANGE MY BEFORE MARRIAGE OLD NAME FROM TWINKALKUMARI HITENDRABHAI RANODARIYA TO AFTER MARRIAGE NEW NAME TWINKAL TARANG PATEL & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.  
SD: TWINKAL TARANG PATEL  
ADD. 395, PATEL FALIYU, SIWAN, SURAT, GUJARAT- 394130

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM PATEL JAIMISH JAGDISHKUMAR TO NEW NAME PATEL JAIMISH JAGDISHBHAI & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: PATEL JAIMISH JAGDISHBHAI  
ADD: B-9, YAMUNA NAGAR SOCIETY, OPP. CHOWPATI, NANA VARACHHA ROAD, SURAT- 395006

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM HARESHKUMAR MANUBHAI ASODARIA TO NEW NAME HARESHBHAI MANUBHAI ASODARIA & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: HARESHBHAI MANUBHAI ASODARIA  
ADD: 47, KRUSHNADHAM SOCIETY, NR. PRAGATI NAGAR, PIPLOD, SURAT, GUJARAT- 395007

**CHANGE OF NAME**  
I have changed my old name from MANOJKUMAR VISHNUBHAI SUTHAR to new name SUTHAR MANOJ VISHNUBHAI & I will be known as new name which please be noted  
SD/- SUTHAR MANOJ VISHNUBHAI  
Address : Flat No-A/504 Echo Point, Nr Aakash Enclave, Althan-bhimrad Canal Road, Bhimrad, Althan, Surat-395017

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FENIL PRAVINKUMAR BORAD TO NEW NAME FENIL PRAVINBHAI BORAD & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE  
SD-FENIL PRAVINBHAI BORAD  
ADD- B-301, MANIBHADRA VIEW, BESIDES AMRAPALI ROW HOUSE, NEAR SAURABH POLICE CHOKI, PAL, SURAT- 394510

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME TUNG NAVJYOTSINGH PARMINDERSINGH TO NEW NAME TUNG NAVJYOT SINGH PARMINDER SINGH & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: TUNG NAVJYOT SINGH PARMINDER SINGH  
ADD: F-1003, B TOWER PRAMUKH SAHAJ, MUKTANAND MARG, CHALA, CHALA, PO: CHALA, DIST. VALSAD, GUJARAT- 396191

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM NIRBAN ABDUL JABBAR NAZIR TO NEW NAME NIRBAN ABDUL JABBAR NAZIR & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: NIRBAN ABDUL JABBAR NAZIR  
ADD: 193, OM NAGAR, DUMBHAL, SURAT- 395010

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM SHERASIYA ROSHANBAI GULAMHUSEN TO NEW NAME SHERASIYA ROSHAN GULAMHUSEN & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: SHERASIYA ROSHAN GULAMHUSEN  
ADD: 25, SURVEY NO-42, SHASTRI CHOWK, LIMBAYAT, SURAT

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM MUNIRUDDIN BABU MAHAMED MALIK TO NEW NAME MUNIRUDDIN JAFARALI MALIK & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: MUNIRUDDIN JAFARALI MALIK  
ADD: 4/4679, 2ND FLOOR, TASLIMA MANZIL, TAIYABI MOHALLO, NR. BURHANI HOSPITAL, ZAMPA BAZAR, SURAT- 395003

**CHANGE OF NAME**  
I HAVE CHANGED MY OLD NAME FROM HETABEN CHINTAN PATEL TO NEW NAME HETA CHINTAN PATEL & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.  
SD: HETA CHINTAN PATEL  
ADD: PLOT NO. 5/A, ASHRAY BUNGLOW, ADARSH SOCIETY, KILLA-PARDI, DIST- VALSAD, GUJARAT- 396125